

Shri Supakar: I want to know how the functioning of this department will differ from the T.D.E and the DSO. That question has not been specifically answered.

Shri Raghuramalah: I have explained that. Before the new set-up, research, development and inspection were under the Controller General of Defence Production. Now, with this bifurcation, research and development are put under this new department of which there is a separate head so that the Controller General of Production is left with the work of production and inspection.

स्पूतनिक

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*११३ { श्री भक्त दर्शन :
श्री स० च० सामन्त :

क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री २० दिसम्बर, १९५७ के तारकिक प्रश्न मग्या १८०३-क के उत्तर के सम्बन्ध में यह बताने की वृत्ता करेंगे कि .

(क) क्या प्राफेसर एम० एम० बैकर ने रूस की अपनी यात्रा में लौटने के बाद रूसी स्पूतनिको के बारे में भारत सरकार को कोई रिपोर्ट दी है , और

(ख) यदि हा, तो क्या उस रिपोर्ट की एक प्रति समा-पटल पर रखी जायेगी ?

शिक्षा और वैज्ञानिक गवेषणा जयन्त्री (श्री स० मो० बाल) . (क) जी नहीं । हम सम्बन्ध में कोई विवरण नहीं मागा गया ।

(ख) प्रश्न ही नहीं उठता ।

Shri M. M. Das: I shall read the English answer also.

(a) No, Sir. No such report was called for.

(b) Does not arise.

श्री भक्त दर्शन : श्रीमन्, पिछली बार इस प्रश्न का उत्तर देते हुए माननीय मंत्री ने स्वयं यह कहा था :

He secured some general information about Sputnik II in his conversation with the Soviet scientist.

उन्होंने जो वहाँ बातचीत की, मैं जानना चाहता हूँ कि उसके आधार पर उन्होंने क्या कोई सरकार को सूचना दी है ?

Shri M. M. Das: No Sir.

Mr. Speaker: The answer has been given. Once it has been given, what is the meaning of asking for the same answer?

श्री भक्त दर्शन : मैं यह जानना चाहता हूँ कि उन्होंने वहाँ जो वैज्ञानिकों के साथ मैं बातें की, उनके आधार पर उन्होंने जो कुछ जानकारी प्राप्त की है, क्या उसके बारे में कोई प्रकाश डाला जा सकता है ?

Shri M. M. Das: No, Sir. We have not received any information.

श्री रघुनाथ सिंह : मैं यह जानना चाहता हूँ कि अमरीका और रूस द्वारा जो स्पूतनिक छोड़े गये हैं, उनका अध्ययन आपकी विज्ञान-शालाओं में हुआ है कि नहीं ?

Shri M. M. Das: These things are closely guarded secrets and we have not made any attempt. The Government organisations and research institutions have not made any attempt to go deep into the matter.

Shri Gajendra Prasad Sinha: It is an important question and I want to ask one question.

Mr. Speaker: We go to the next question.

Law Commission

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*114. { **Shri D. C. Sharma:**
Shri Ram Krishan:

Will the Minister of Law be pleased to refer to the statement of work done by Law Commission as laid on

the Table of the House on the 25th November, 1957 and state the progress of work done by the Law Commission since then?

The Deputy Minister of Law (Shri Hajarnavis): the First Section of the Law Commission dealing with the Reform of Judicial Administration completed its tour of the remaining two States viz., Madhya Pradesh and Bihar in the month of November, 1957. Thereafter that Section held meetings from the 2nd to the 7th January, 1958 to discuss the evidence and consider suggestions for reform. The conclusions reached at the meetings were finalised at a joint meeting of both Sections of the Commission on the 25th January, 1958. The report is likely to be submitted to Government in two or three months.

The Second Section of the Law Commission, which is mainly concerned with the Statute Law Revision, has finalised its Eighth Report on the Indian Sale of Goods Act, 1930 which will be submitted to Government shortly. The report on the Specific Relief Act, 1877 is in the final stage. Another report on the Negotiable Instruments Act, 1881 has been drafted and is awaiting consideration of the Commission.

Shri D. C. Sharma: How long will it take for the Commission to complete its survey of the reform of judicial administration?

Shri Hajarnavis: The report is expected to be submitted by April 1958 or soon thereafter.

Shri D. C. Sharma: How many interim reports are going to be submitted by the Law Commission with regard to statutory laws revision?

Shri Hajarnavis: They have already submitted seven reports and the next reports expected are about the Income-tax Act and Land Acquisition Act.

Shri D. C. Sharma: May I know if the work of this Commission is going

to be continuous or is there any deadline for the Commission to complete its work?

Shri Hajarnavis: At present, the life of the Commission has been extended only up to 30th June, 1958.

Shri Tangamani: The hon. Deputy Minister stated that the report on the reform of judicial administration will be submitted by April, 1958. May I know when that section of the report which deals with the statutory laws is likely to be placed before us or published?

Shri Hajarnavis: Three reports have already been placed before the House. Those reports are....

Shri Tangamani: My question was specific. I want to know when that section of the report which deals with statutory laws is going to be published.

Shri Hajarnavis: As soon as they are submitted, they will be placed before the House. Three reports have already been placed before the House, as for example, reports about the British statutes applicable to British India and the Registration Act. Regarding the other reports, as soon as they are submitted, they will be placed before the House.

Mr. Speaker: He has no information regarding that.

Shri Tangamani: In the statement it is mentioned that it is being received. I want to know how long it is likely to take. He is very specific about the first part of the question, namely, about the reform of judicial administration. He is very definite about that. I would like to know how long the other report, namely, the one on statute law, is likely to take.

Shri Hajarnavis: It is expected that these reports will be submitted before the 30th June, 1958.

Shri Thimmaiah: May I know whether the Law Commission has examined certain Acts, State or Central, which are contrary to the provisions of the Constitution?

Shri Hajarnavis: May I give the names of the Acts which are under examination? They are: The Limitation Act, The Contracts Act, The Sale of Goods Act, The Partnership Act, The Negotiable Instruments Act, The Specific Relief Act, The Income Tax Act and the Land Acquisition Act.

Indo-Pak Archaeological Finds

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*116. { **Shri H. N. Mukerjee:**
Shri M. Elias:

Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Starred Question No. 799 on the 4th December, 1957 and state whether Government propose to have a reciprocal arrangement with Pakistan for the mutual exchange of facsimiles of inscriptions and photographs of significant archaeological finds?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): The Central Advisory Board of Archaeology at its meeting held on 14-9-57 passed a Resolution to this effect and the proposal is under the consideration of the Government of India.

Shri H. N. Mukerjee: May I know if our Archaeological Survey keeps a regular contact with the Pakistan Archaeological Survey because certain problems regarding the ancient period of our history overlap?

Dr. K. L. Shrimall: This is with regard to the specific question and I said that the matter is under the consideration of the Government of India.

Shri Ranga: Which matter is under consideration? Is it the resolution passed by the Archaeological Board or is it the question of having reciprocal arrangements with Pakistan Government? Are the Government of India in consultation with the Pakistan Government in regard to this matter?

Dr. K. L. Shrimall: The resolution refers to the question of the Board of

Archaeology which has been asked by the hon. Member.

Shri Muhammed Elias: In view of the growing desirability of the people of India and Pakistan for greater understanding and relations between India and Pakistan, will the Department of Archaeology keep close contact with the Archaeological Department of Pakistan?

Dr. K. L. Shrimall: This is a very limited question and, as I said, the matter is under the consideration of the Government of India.

Aerial Survey of Western Ghats

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*117. { **Shri Warior:**
Shri A. K. Gopalan:
Shri Punnoose:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there is any proposal to conduct an aerial survey of the Western Ghats;

(b) if so, the stage at which it is at present; and

(c) the main objectives of this survey?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) Aerial survey is being conducted in the States of Kerala and Bombay in connection with the Idikki and Mula projects respectively.

(b) Of the 49.3 sq miles of survey involved in the Idikki projects in Kerala, only 28 sq. miles of survey remain to be carried out; this is expected to be completed during the current field season.

The Surveys connected with the Mula project in Bombay have only just commenced.

(c) These Surveys are meant to meet the demands of the Central Government Departments and States Governments for surveys and maps required in connection with various river-valley projects etc. included in the Second Five Year Plan.